Central Administrative Tribunal, Lucknow Bench, Lucknow CCP No. 28 of 2004 in O.A. No. 372/2001 and 255/2002 this the UKday of October, 2004

## HON'BLE SHRI S.P. ARYA, MEMBER (A)

## HON'BEL SHRI M.L. SAHNI, MEMBER (J)

- 1. Rajesh Kumar aged about 33 years son of Sri Janki Prasad resident of Village Pure Bainama Post Roza Gaon, District Faizabad.
- 2. Prabhu Nath Singh aged about 32 eyars son of late Nagina Singh resident of Budhi Chhapra, Post Sakra, District- Siwan (Bihar)

... Applicants

By Advocate: Sri R.L.Mishra

#### Verus

- 1. Sri R.K. Bansal , Divisional Railway Manager, Hazratganj, Lucknow.
- 2. Sri G.S. Yadav, Assistant Mechanical Engineer,
  Diesel Shed, Northern Railway, Alambagh, Lucknow.

... Respondents

By Advocate: Sri Raj Singh for Sri A.K. Chaturvedi

# ORDER

### BY SHRI S.P. ARYA, MEMBER (A)

Notice; were issued to respondents No. 1 and 2 for non compliance of the order dated 17th October, 2003 in respect of two applicants of the CCP in the bunch of the OAs led by Shri Sher Singh and others Vs. Union of India.

We have heard learned counsel for parties. Show cause notices have been issued to both the applicants. Final order on the show cause notice could not be clarified been passed or not counsel for the parites. It is alleged by the applicants on quashing of their termination order, neither that subsistance allowance to join nor they were allowed was paid to them. Under the provisions of Rules, 1965, once a termination order is quashed for not any opportunity to the applicants,

deemed to be suspended. Once he is deemed to be suspended, he is entitled to the subsistance allowance. If the subsistance allowance has not already been paid, the same shall be paid to the applicant within one month. The final order in the case of the applicants should also be passed within that time. With these directions, CCP is dismissed.

(M.L.Sahni)

(S.P.Arya)

Member (J)

Member(A)

HLS/-